256 Written Answers to

[RAJYA SABHA]

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|---------|--------------------------------|-------|------|-------|------|-----|------|
| 25. | Telangana | 1620 | 26 | 1646 | 132 | 1 | 133 |
| 26. | Tripura | 8 | 0 | 8 | 1 | 0 | 1 |
| 27. | Uttar Pradesh | 1028 | 16 | 1044 | 111 | 2 | 113 |
| 28. | Uttarakhand | 1 | 0 | 1 | 0 | 0 | 0 |
| 29. | West Bengal | 231 | 20 | 251 | 1 | 0 | 1 |
| | Total State(s) | 24702 | 1590 | 26292 | 2595 | 106 | 2701 |
| 30. | Andaman and Nicobar Islands | 6 | 0 | 6 | 1 | 0 | 1 |
| 31. | Chandigarh | 41 | 0 | 41 | 4 | 0 | 4 |
| 32. | Dadra and Nagar Haveli | 0 | 0 | 0 | 0 | 0 | 0 |
| 33. | Daman and Diu | 0 | 0 | 0 | 0 | 0 | 0 |
| 34. | Delhi UT | 511 | 2 | 513 | 46 | 0 | 46 |
| 35. | Lakshadweep | 0 | 0 | 0 | 0 | 0 | 0 |
| 36. | Puducherry | 12 | 0 | 12 | 1 | 0 | 1 |
| | Total UT(s) | 570 | 2 | 572 | 52 | 0 | 52 |
| | Total (All India) | 25272 | 1592 | 26864 | 2647 | 106 | 2753 |
| Courses | . Crima in India | | | | | | |

Source: Crime in India.

Boundary dispute between Manipur and Nagaland

2328. SHRI K. BHABANANDA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any dispute in the boundary between Manipur and Nagaland, if so, the details thereof;

(b) what is the system in place for resolution in such kind of differences in general;

(c) whether Dzuko Valley is a part of Manipur, if so, the details in this regard;

(d) whether some unruly elements in the neighbourhood block the people from Manipur entering the Valley; and

(e) if so, the details of actions contemplated to solve such crises?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (e) There is a dispute between the Mao Council from Manipur and South Angami Public Organisation from Nagaland regarding Dzuko Valley. Both sides claim Dzuko Valley as inherited ancestral land. There has been no demarcation of the valley conducted between the two States. In November'2018, 8 members of Manipur Mountaineering and Trekking Association (MMTA) were detained by Nagaland Police for entering the Valley unauthorisedly. The matter was resolved after negotiation between the neighbouring District Adminstration of the State of Manipur and Nagaland.

List of enemy lands in Telangana

2329. SHRI DHARMAPURI SRINIVAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government of India has directed the Government of Telangana to submit a detailed list of enemy lands that are available with the State Government;

(b) if so, the details thereof; and

(c) whether Government has taken views of the State Government in this regard and how the sharing will be done?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Under the Enemy Property Act 1968, the vesting of Enemy Property is done by the Custodian of Enemy Property for India after receiving the verification report from the concerned District Magistrate in the capacity of *Ex-officio* Deputy Custodian of Enemy Property. Data regarding enemy properties vested in CEPI under the Act, throughout the country, is maintained by the Central Government. Like other States, the State Government of Telangana has accordingly been requested to conduct a survey as well as carry out valuation of the immovable enemy properties vested with the Custodian of Enemy Property for India situated in the State as per provisions of the Act.

Deaths in prisons

2330. SHRIMATI VANDANA CHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of natural and unnatural deaths in prisons during the last three years, State-wise, year-wise and prison-wise;

(b) whether a judicial inquiry was initiated in each case;